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Chief Justice's Court

Case :- P.I.L. CIVIL No. - 6024 of 2021

Petitioner :- Awadh Bar Association High Court,Lko Thru Gen.Secv. & Anr.

Respondent :- U.O.I.Thru Secy.Finance Ministry, New Delhi & Ors.

Counsel for Petitioner :- Prafulla Tiwari, Dr L P Misra

Counsel for Respondent :- C.S.C., Piyush Pathak

Hon'ble Govind Mathur, Chief Justice Hon'ble Ritu Raj Awasthi, J.

At the threshold, it is stated by learned Additional Solicitor General of India that respondent nos. 1 and 2 have taken a decision to file a Special Leave Petition to assail correctness of the judgment dated 09.02.2021 in Writ Tax No. 655 of 2018 passed by a coordinate Bench of this Court at Allahabad.

This petition for writ is preferred on behalf of Awadh Bar Association High Court, Lucknow and Sri Sharad Pathak, Secretary of the Awadh Bar Association High Court, Lucknow.

Grievance of the petitioners is with regard to decision of the Goods and Services Tax Council on Agenda Item No. 6 undertaken in its 39th meeting held on 14.03.2020.

Several contentions have been raised by learned counsel for the petitioners while questioning correctness of the decision aforesaid. Having considered the same, we deem it appropriate to admit this petition for writ and to hear the same finally at earliest.

Accordingly, the writ petition is admitted for hearing. No post admission notice be issued as the parties are already represented by their counsels.

Having considered the arguments advanced and also the instructions communicated to us on behalf of respondent nos. 1

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and 2, we deem it appropriate to direct respondent nos. 1 and 2 for not establishing Goods and Services Tax Appellate Tribunal for the State of Uttar Pradesh without leave of this Court.

Let this petition for writ be listed for final disposal on 15.03.2021.

In the meanwhile, respondents, if desire, may file counter affidavit to the petition for writ.

Order Date :- 4.3.2021 Shubham

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(Ritu Raj Awasthi, J.) (Govind Mathur, C.J.)